

और उस जगह पर अगर कोई दूसरे हवाई जहाज हो सकते हैं तो वह चाइना के ही हो सकते हैं और इसी बात का खयाल कर के हमने चाइनीज गवर्नमेंट से प्रोटेस्ट किया ।

QUIT ORDERS SERVED ON CHINESE NATIONALS

♦300. SHRI RAMGOPAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about 70 Chinese nationals were recently asked to leave India; and

(b) if so, how many of them have already left India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes; the number is 69.

(b) Four have left and another three are making arrangements to leave shortly.

SHRI RAMGOPAL GUPTA: What action does the Government propose to take to see that the balance of them are externed quickly?

SHRI B. N. DATAR: In the first instance, orders are served on them. If they do not leave, then steps can be taken either for prosecuting them or for turning them out.

*301. [The *questioner* (Shri Niran-jan Singh) was *absent*. For answer, vide col. 1809 *infra*.]

♦302. [The *questioner* (Shri P. A. Solomon) was *absent*. For answer, vide cols. 1809-10 *infra*.]

COMPLAINTS ABOUT ENGINEERING DEPTT, OF TRIPURA TERRITORIAL COUNCIL

*303. SHRI BHUPESH GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he has received a communication, dated the 13th February, 1961 from the leader of the

Communist Bloc in the Tripura Territorial Council which contains serious complaints about irregular distribution of contracts by the Standing Committee of the Engineering Department of the Territorial Council;

(b) if so, what is the nature and particulars of the complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) The leader of the Communist Bloc in the Tripura Territorial Council has complained that for the construction of the Dharmanagar-Kailas-nahar Road in Tripura, the Standing Committee of the Council has committed the following main irregularities:

(i) The lowest rates tendered were ignored;

(ii) Some of the contractors to whom the work was allotted belong to Awasti & Co.;

(iii) Certain works have been allotted to the relatives of the Chairman of the Council;

(iv) The contractors are new in the field.

(v) Though the tenders were called under P.W.D. Form No. 8, the works were distributed under Form No. 7.

2. Similar irregularities were committed by the Standing Committee of the Council when Amarpur-Ampi Road was constructed.

SHRI BHUPESH GUPTA: May I know, in view of these formidable allegations made by the leader of the Communist Bloc in the Territorial Council, whether the Government has held an investigation into this matter? If so, in what manner has the matter been probed into?

SHRI B. N. DATAR: The Chief Commissioner has taken up the matter already with the Territorial Council, and the latter has been asked to offer explanation immediately.